

COKING PLANT

***111. Shri A. M. Thomas:** Will the Minister of Production be pleased to state:

(a) when the coking plant set up by the Central Government will commence production;

(b) what is the quantity of coke now stocked in Sindri Factory;

(c) for what period the present stock will be sufficient;

(d) whether any quantity of coke stocked has been damaged; and

(e) if so, what is the estimated loss to Government?

The Minister of Production (Shri K. C. Reddy): (a) As I stated in reply to starred question No. 535 dated the 21st November 1952 by Dr. Ram Subhag Singh in this House, the Coke oven plant is being put up by the Sindri Fertilizers and Chemicals Limited. It is expected to commence production about the middle of 1954.

(b) The stock as on 14-1-1953 was of the order of 1,57,000 tons.

(c) The present stock taken with normal supplies from the Indian Iron and Steel Co., with whom Sindri Fertilizers and Chemicals Ltd. have a contract valid up to April 1953, are expected to be sufficient up to about the end of 1953.

(d) No.

(e) Does not arise.

CONSTITUTIONAL RELATIONS WITH KASHMIR

***112. Shri P. T. Chacko:** Will the Prime Minister be pleased to state:

(a) whether the Delhi Agreement of July, 1952 on constitutional relations with Kashmir has been implemented in full; and

(b) if not, whether Government are in a position to say by what time provisions such as those about the financial integration and the jurisdiction of the Supreme Court will be implemented?

The Prime Minister (Shri Jawaharlal Nehru): (a) and (b). I would invite the attention of the hon. Member to the reply I gave to Short Notice Question No. 24 in the House of the People on the 18th November 1952. I indicated in that reply the action already taken in regard to implementing the provisions of the Indo-Kashmir Agreement of July, 1952.

The Constituent Assembly of the State has accepted the Agreement by a Resolution. The part of the Agreement that has yet to be implemented

will have to find a place in the new Constitution of the State which the Constituent Assembly is drawing up. One reason for the delay has been the agitation carried on in parts of Jammu Province.

TELEVISION FILM

***113. Shri L. J. Singh:** Will the Minister of Information and Broadcasting be pleased to state:

(a) whether it is a fact that the first Television Film has been made in India;

(b) if so, the success so far obtained in its initial stage; and

(c) if not, whether there is any possibility of making it in the near future?

The Minister of Information and Broadcasting (Dr. Keskar): (a) I presume that the word 'television film' refers to films meant for use in television circuits. The Central Government are concerned with the sanctioning of cinematograph films for exhibition and do not ordinarily receive reports of films produced in India except those that are submitted for certification to the Central Board of Film Censors.

(b) and (c). Do not arise.

CYCLONE RELIEF IN TANJORE AND TRICHINOPOLY

***114. Shri Nambiar:** Will the Prime Minister be pleased to state:

(a) whether he has received representation for grant of relief to the Cyclone-affected people of Tanjore and Trichinopoly Districts of the Madras State; and

(b) if so, what action has been taken thereon?

The Prime Minister (Shri Jawaharlal Nehru): (a) and (b). Only one representation, from the Pudukkottai Cyclone Relief Committee, was received. Independently of this, on receipt of information from the Chief Minister of Madras, regarding damage and loss caused by the cyclone in Madras State, Rs. 30,000/- were sent from the Prime Minister's National Relief Fund to the Governor of Madras for relief of distress in the cyclone affected area. A further sum of Rs. 2,350 which was received in the Prime Minister's National Relief Fund earmarked for Madras Cyclone Relief, has also been remitted to the Governor of Madras. In response to the Prime Minister's appeal, certain contributions were made directly to the Madras Government.